

**In the Court of Vacation Sessions Judge, (Principal Sessions Court)
Ramanathapuram.**

**Present: Thiru.R. Shanmuga Sundaram, B.Com., L.L.B.,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.**

திருவள்ளூர் ஆண்டு 2052 தமிழ் ஸ்ரீ பிலவ ஆண்டு சித்திரை மாதம் 23-ம் நாள் வியாழக்கிழமை

Thursday, the 6th day of May, 2021

Cr.M.P.No.22/2021

Suresh, aged 29, S/o. Durai, 8/405, M.S.K. Nagar, Ramanathapuram.

...Petitioner/Accused

/vs/

State, through the Inspector of Police,
Kenikkarai P.S.
in Cr.No. 342/2021.

... Respondent/Complainant

For petitioner : Thiru.G.Tamil Vendhan, Advocate.
For respondent : Thiru.K.N. Karunakaran, Public Prosecutor.

PETITION FILED ON 04.05.2021 FOR ANTICIPATORY BAIL U/S 438 Cr.P.C.

ORDER

Heard, the submissions made by the learned counsel for the petitioners as well as the learned Public Prosecutor.

The respondent police has filed a case against the petitioners in Crime No. 342/2021 under sections 294(b), 324,506(ii) IPC.

The prosecution case is that on 03.05.2021 the petitioner has assaulted the defacto complainant and caused him injuries. Further, he abused him with filthy languages and criminally intimidated him.

The learned counsel for the petitioner would submit that the petitioner is falsely implicated in this case and the petitioner is an innocent. Further he has submitted that both are friends, due to some wordy altercation, the alleged occurrence took

place and he is in no way connected in this case and the injured has been discharged from hospital and most of the investigation is completed and he prays to grant anticipatory bail to the petitioners.

The learned Public Prosecutor has submitted that on 03.05.2021 there was a wordy altercation between the parties, the petitioner has attacked the defacto complainant with knife on his left neck and caused him injuries. Further, he abused the defacto complainant with filthy languages and criminally intimidated him. Further he has submitted that the petitioner is having one previous case in Cr.No.120/2017 on the file of the B1 Police Station Ramanathapuram and investigation in this case is in preliminary stage and he opposed to grant bail to the petitioner.

Considering the submissions made by both sides, stage of the investigation, antecedence of the petitioner, this Court is not inclined to grant anticipatory bail to the petitioner.

Accordingly, the petition is dismissed.

Pronounced by me at open Court this the 6th day of May 202

Sd/-R.Shanmugasundaram,
Vacation Sessions Judge
Principal District and Sessions Judge,
Ramanathapuram.

Copy to

The Public Prosecutor, Ramanathapuram.
The Inspector of Police, Kenikkarai P.S.
The Advocate concerned